

# NATIONAL COMPANY LAW APPELLATE TRIBUNAL

6TH FLOOR, EZHILAGAM ANNEXE BUILDING, CHEPAUK, CHENNAI, TAMILNADU

DAILY CAUSE LIST DATED **27.05.2026** (WEDNESDAY)

CHENNAI BENCH

**VACATION COURT (HYBRID MODE)**

**10:30 AM**

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**In the Court of Hon'ble Mr. Justice Sharad Kumar Sharma, Member (Judicial),**

**Hon'ble Mr. Jatindranath Swain, Member (Technical)**

**Note: No Mention will be permitted without prior consent of the other side.**

For Admission (Fresh Cases)

S.No.	Case No.	Name of the Parties	Counsel for Appellants	Counsel for Respondents
1.	Comp App (AT) (CH) (Ins) No. 262/2026 For Exemption IA No. 737 & 740/2026 For Stay IA No. 738/2026 For Urgent Listing IA No. 739/2026	Debashis Bose Vs State Bank of India & Anr.	Ms. Deepika Murali	Cyril Amarchand Mangaldas For Caveator
2.	Comp App (AT) (CH) (Ins) No. 263/2026 For Urgent Listing IA No. 741/2026 For Exemption IA No. 742 & 744/2026 For Stay IA No. 743/2026	Pragya Jhunjunwala Vs State Bank of India & Anr.	Mr. Arun C Mohan	Cyril Amarchand Mangaldas For Caveator
3.	Comp App (AT) (CH) (Ins) No. 264/2026	TSN Raja, IRP Panduranga Energy Systems Pvt Ltd	Mr. T Ravichandran	
4.	Comp App (AT) (CH) (Ins) No. 265/2026	TSN Raja, IRP GMP Infrastructure Pvt Ltd	Mr. T Ravichandran	
5.	Comp App (AT) (CH) (Ins) No. 266/2026 For Stay IA No. 747/2026 For Condone Delay IA No. 748/2026 For Urgent Listing IA No. 749/2026 For Exemption IA No. 750/2026	Axis Bank Ltd & Anr. Vs Renuka Devi Rangasamy, RP of the Consolidated Corporate Debtors, Regen Powertech Pvt Ltd & Regen Infrastructure and Services Pvt Ltd	Mr. Pranava Charan	
6.	Comp App (AT) (CH) (Ins) No. 267/2026 For Exemption IA No. 751/2026 For Stay IA No. 752/2026 For Urgent Listing IA No. 753/2026 For Condone Delay IA No. 754/2026	Axis Bank Ltd & Anr. Vs Renuka Devi Rangasamy, RP of the Consolidated Corporate Debtors, Regen Powertech Pvt Ltd & Regen Infrastructure and Services Pvt Ltd	Mr. Pranava Charan	

For Direction

S.No.	Case No.	Name of the Parties	Counsel for Appellants	Counsel for Respondents
7.	IA No. 746/2026 (For Urgent Listing) in Comp App (AT) (CH) (Ins) No. 257/2025 For Exemption IA No. 727/2025 For Stay IA No. 728/2025 & 745/2026	M. Rama Devi Vs National Bank of Agriculture and Rural Development (NABARD) & Anr	Mr. Rohan Aloor	Mr. T Ravichandran R1

#### INSTRUCTIONS FOR SMOOTH VC HEARINGS

1. Upon clicking the join button, the Learned Advocate/Authorized Representative/Party-in-Person shall enter the following particulars: - **(a) Item No. (b) Name (c) Appellant / Respondent / Party-in-Person**
2. In case of mentioning, the Learned Advocate/ Authorized Representative/ Party-in-Person shall enter “**Mentioning-Name**”.
3. After joining, it must be ensured that **the video is always on ‘OFF’ mode** and the Mic is always on MUTE mode. Video should be switched **ON only** by the Counsel for the parties/litigants to a case, when the concerned Item No. is called for **hearing** and Mic should be UNMUTED only by the party speaking. All other participants shall keep their respective Mic MUTED.
4. Detailed instructions for joining video conferencing are made available at:  
<https://nclat.nic.in/sites/default/files/2023-11/Instructions%20for%20joining%20Video%20Conferencing.pdf>
5. The appearance slips may be sent at: [itsupport.chennai@nclat.gov.in](mailto:itsupport.chennai@nclat.gov.in) , [vcnclatchennai5@gmail.com](mailto:vcnclatchennai5@gmail.com)
6. Kindly follow the above instructions for joining video conferencing available on the website of the NCLAT.
7. For any technical support Parties may contact the following officials during the office hours on working days:  
**VC Support** – Ms. Anusha, Ms. Hemavathy Krishnan and Mr. Ram Prasath B. (044-28880500),  
or through email on **e-mail ID:** [itsupport.chennai@nclat.gov.in](mailto:itsupport.chennai@nclat.gov.in) , [vcnclatchennai5@gmail.com](mailto:vcnclatchennai5@gmail.com)

Copy to:

By the order of Hon’ble Member (Judicial)

Chennai Bench

1. Notice Board
2. Website: [www.nclat.nic.in](http://www.nclat.nic.in)